

[English]

SHRI ANNA JOSHI (Pune): Sir, it has been reported that officers of the Directorate of Enforcement went to the house of a businessman, Mr. Swinder Singh at Greater Kailash in New Delhi on February 28th, 1992 and carried out a search, after which a *panchnama* was made that nothing incriminating, from the FERA point of view, was found. Despite this, Mr. Swinder Singh and his two brothers were arrested and taken to Directorate's Office on Lok Nayak Bhawan at 1600 hours, the same day.

After office hours, some of the officers and staff members consumed liquor in the office premises in gross violation of office discipline and public servant's conduct rule. They ordered food and had a mass feast of liquor and food. When they were in inebriated condition, they started interrogating the three brothers and torturing them. One of the brothers, Swinder Singh was separated in a different cabin and was allegedly tortured by third-degree methods till, after the midnight of February 28-29. His painful shouts were heard by his both brothers who say that Swinder Singh was killed and latter his body was thrown out of the window of the sixth floor of Lok Nayak Bhawan.

Afterwards, when the police found that there was not a single cloth on his body. Except his pant was just down on the knees, how he could not have jumped from the window, in such condition.

[Translation]

MR. SPEAKER: What you are saying can't go on records, as for the rules? Please conclude quickly.

[English]

SHRI ANNA JOSHI: Sir, the present incident of Lok Nayak Bhawan appears to be

a case of gross violation of basic human rights and fundamental rights guaranteed by the Indian Constitution. The directorate of Enforcement has no right to keep in Lok Nayak Bhawan, any suspect, after office hours. The procedure is that suspect is required to be sent to a police lock-up after 5.30 P.M. The Supreme Court has also held that all such searches and inquiries should be between 9.00 a.m. and 6.00 p. m. The Directorate officials in this case did not inform Swinder Singh's two brothers for about three hours that Swinder Singh's body was found on the ground floor. This was perhaps to remove all evidences of the alleged torture of deceased.

A high-level judicial inquiry should be appointed to go into the misuse of power or commitment of excesses by the agencies dealing with only economic offences and lay down rules and procedures to prevent excesses and tortures by such agencies in gross violation of basic human rights fundamental rights guaranteed by the Indian Constitution.

SHRI K. P. REDDAIAH YADAV (Machilipatnam): Sir, the Government of Andhra Pradesh has secured World Bank loan of Rs. 700.13 crore to immediately attend for the cyclone emergency reconstruction programme in the coastal districts of Andhra Pradesh to bring back the irrigation, drainage and communication system to its original form. Last year, the Government of Andhra Pradesh has spent nearly Rs. 130 crores. Lot of mismanagement and misuse of funds has taken place as a result of which a lot of engineering officers - nearly 25 - were suspended.

The Government of Andhra Pradesh have called for tenders of work of nearly Rs. 300 crore for earth excavation in drainage and canal and awarded 100 per cent more than the estimated rates. But the engineer-

ing department is not prepared to take pre-levels and record before the excavation work commenced. During the meeting with the Chief Minister of all the 42 MPs of Andhra Pradesh held on 22nd February, 1992, the Hon. Chief Minister and Chief Secretary have issued instructions to record all pre-levels of the excavation work before commencing and making available the copies of such records with the Collector of the concerned districts. So far, it has not been done. It is regrettable that the fundamental duty of the Section Officer or Junior Engineer is to take pre-levels for the excavation to be carried out to arrive at the correct quantity of excavation done by the contractors. Though the work was commenced, no record was available and I believe that Rs. 300 crores given by the World Bank are going to be misused and our credibility with World Bank is at stake.

I, therefore, urge upon the Government of India to immediately send teams of Central Vigilance Commission or Central Intelligence people to coastal districts of Andhra Pradesh where the World Bank's funds are being misused.

[*Translation*]

SHRI BALRAJ PASSI (Nainital): Mr. Speaker, Sir, the Union Government has bestowed the Bharat Ratana on Netaji Subhash Chandra Bose. It has rectified a mistake committed 45 years back. What should have been done years back, has been done now. However, our countrymen are very happy about it. But it is a matter of regret that Netaji's birthplace at Cuttack has been neglected. It is in ruins today. Few years back, the then Secretary of Cultural Affairs of the Orissa Government had put forward a proposal to convert the site into a Museum in memory of the departed leader. However, this move was opposed on the grounds that there was nothing left at the site, as the furniture, crockery and other

materials kept in the house have been stolen. Sir, in 1975, the Government erected an inscription at that site mentioning that it is Netaji's birthplace. In 1985, a hospital was also opened in memory of Netaji, but due to shortage of funds and lack of enthusiasm on the part of Members, the conditions in the hospital remain deplorable. The Government has also failed to preserve the dignity of late leader.

It is my humble submission that the Government should build a suitable memorial for Netaji.

SHRI MAHENDRA SINGH THAKUR (Khandwa): Hon. Mr. Speaker, Sir, through you, I would like to draw the attention of the Government towards the fact that weavers all over the country are leading a hand to mouth existence. Their very survival is at stake. The Government has not initiated any programme for their welfare, anywhere in the country. I come from Madhya Pradesh. In my constituency, the situation has come to such a pass that instances of weavers selling their household items are not uncommon. At present, the Government is not providing them with any kind of relief and so far as the matter of their recruitment is concerned, nothing concrete has been done. Today, the condition of the weavers is very bad. I would like the Government to pay attention towards this matter. (*Interruptions*)

[*English*]

SHRI BASU DEB ACHARIA (Bakura): Sir, thousands of Anganwadi workers have come to Delhi and are demonstrating in Boat Club and courting arrest. These Anganwadi workers come to this capital city of Delhi at least thrice in a year in order to increase their allowance which was fixed 15 years back when the ICDS programme was started. These workers get Rs. 250 as allowance. This amount was fixed long back, since the inception of this programme and the previ-